

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**IN THE MATTER OF** : Kanishk Gold Pvt Ltd

**MAIN PETITION NUMBER** : IBA/920/2019

**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/383(CHE)2024  
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**ORDER**

Ld. Counsel Shri. Anant Merathia for the Applicant.

Ld. Counsel Shri. Thilak Narayanan for the Respondent /  
Liquidator.

Heard.

This application has been filed to direct the Liquidator to put on hold the preparation of the progress report as to the auction conducted on 27.01.2024 and to maintain status quo.

Ld. Counsel for the Liquidator submits that the matter was placed before the SCC, where it was decided to conduct the auction afresh. He submits that auction is going to be held on 21.02.2024 and the Applicant has every opportunity to participate in the e-auction process. He further submits that the Respondent does not contemplate to forfeit any bid deposit. He submits that because of

some technical glitch, e-auction dated 27.01.2024 could not be completed.

Ld. Counsel for the Respondent seeks and is granted ten days time to file Reply and serve copy on the Counsel for the Applicant.

List the application for hearing on **19.02.2024**.

Respondent may continue with the e-auction process.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)